

Justice of India means the consultation with the collegium of the Judges which makes recommendation for the appointment. According to this interpretation of the Constitution, if the Government feels that the recommendation needs to be reconsidered, then it may be referred back to the Chief Justice of India for reconsideration. However, if the collegium reiterates the recommendation, then the proposal has to be referred to the President for approval. The same procedure has been followed in the latest appointments to the Supreme Court. There is no conflict between the Government and the judiciary. However, there have been demands from certain quarters for reconsideration of the law laid down in the *Advocates-on-Records vs. Union of India*.

Rural electrification

†*298. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of POWER be pleased to state:

(a) whether the rural area villages are covered under the electrification programme for the revenue village;

(b) if so, whether under the revenue village, all the villages coming within a 20 km radius are being electrified;

(c) if so, the details in this regard pertaining to Jharkhand;

(d) whether Government is aware that contractors are covering villages coming only within a 5 km radius for electrification under the revenue village; and

(e) if so, the steps being taken by Government in this regard?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) envisages electrification of about 1,15,000 un-electrified census revenue villages besides intensive electrification of already electrified census revenue villages.

(b) All the census revenue villages including hamlets with population over 100 are eligible for electrification under RGGVY irrespective of the areas and radii of the census revenue villages.

(c) As regards RGGVY in Jharkhand, all the 22 projects covering electrification of 16965 un-electrified villages, re-electrification of 2772 de-electrified villages and intensive electrification of 7622 already electrified villages for providing over 29.26 lakh rural household connections including over 16.92 lakh Below Poverty Line (BPL) connections have since been sanctioned. Project-wise details are at Statement-I (See below).

Implementation Agencies have reported that rural electrification works in 3221 un-electrified villages and 1584 electrified villages have been carried out in the State of Jharkhand as on 01.12.2008 besides release of 97703 BPL household connections. The State has availed an amount of Rs. 1248.87 crore under RGGVY as on 01.12.2008. Project-wise physical and financial progress of RGGVY works in Jharkhand are at Statement-II (See below).

(d) RGGVY has not envisaged any conditionally with respect to area or radius of villages for electrification.

(e) So far no such case has been reported to Rural Electrification Corporation, the nodal agency of RGGVY.

†Original notice of the question was received in Hindi.

Statement-I

District-wise details of RGGVY projects sanctioned in Jharkhand

Sl. No.	Name of the district	DPR Code	Date of Receipt of DPR	Date of Sanction of Projects Under Implemen- tation	Sanctioned cost of Projects (in Rs. Lakhs)	Coverage Under the DPRs		
						No. of Villages		
						Already Electrified	Un-Elec- trified	Dn- Elec- trified
1.	Bokaro	2013	5/31/2006	9/10/2006	5863.11	242	166	56
2.	Chatra	2003	6/27/2006	3/5/2008	14477.46	219	952	170
3.	Deoghar	2007	5/31/2006	9/21/2006	9699.36	760	1295	119
4.	Dhanbad	2012	5/31/2006	9/21/2006	6100.61	684	195	12
5.	Dumka	2011	7/18/2006	3/5/2008	19356.6	365	2253	48
6.	Garhwa	2001	5/31/2006	11/30/2006	10690.89	252	533	3
7.	Giridih	2006	6/5/2006	3/5/2008	20077.36	418	1478	480
8.	Godda	2008	7/18/2006	3/5/2008	12045.73	391	1168	64
9.	Gumla	2016	6/5/2006	12/23/2006	12049.66	121	461	323
10.	Hazaribag	2004	6/27/2006	3/5/2008	15156.09	750	670	51
11.	Jamtara	2019	5/31/2006	11/30/2006	8418.05	278	685	0
12.	Kodarma	2005	5/31/2006	9/10/2006	5790.1	206	307	4
13.	Latehar	2020	2/13/2006	11/30/2006	9394.59	69	571	31
14.	Lohardaga	2015	10/23/2006	3/5/2008	5695.9	69	138	144
15.	Pakaur	2010	10/23/2006	3/5/2008	11834.86	144	902	82
16.	Palamu	2007	5/31/2006	11/30/2006	14384.86	425	893	250
17.	Pashchimi Singhbhum	2017	2/13/2006	11/30/2006	19900.53	215	825	293
18.	Purbi Singhbhum	2018	2/13/2006	11/30/2006	10785.14	660	630	207
19.	Ranchi	2014	7/3/2006	3/5/2008	21943.02	704	1109	177
20.	Sahibganj	2009	10/23/2006	3/5/2008	16906.81	183	943	181
21.	Saraikela Kharsawan	2021	2/13/2006	8/18/2006	8891.58	435	454	34
22.	Simdega	2022	6/5/2006	4/24/2007	8930.07	32	337	43
Total of All Districts					268392.38	7622	16965	2772

Coverage Under the DPRs				Name of Imple- sub-stations	No. of New 33KV 33KV Sub- in MVA)	No. of Augmented (Capacity (Capacity in MVA)	No. of DTs
No. of Hamlets	De-/Un Electrified	Agency No. of	menting (Capacity No. of				
Already		connections to Rural House-holds (including BPL)	connections to BPL House- holds	stations	in MVA)	in MVA)	
935	2792	104563	39564	DVC	3(15.75	0(0.0)	1182(16.91)
654	6897	115385	84279	DVC	8(28.35)	1(3.15)	1829(21.18)
1658	1604	61887	16363	NTPC	2(30.0)	5(25.0)	2376(30.25)
1676	1160	110978	74089	DVC	2(4.75)	4(7.95)	786(10.78)
87	1337	224455	193106	NTPC	2(4.75)	4(9.5)	3487(41.02)
466	3543	152311	110607	JHSEB	10(31.5)	0(0.0)	2710(35.84)
601	3706	235355	131143	DVC	5(31.5)	5(24.93)	3015(47.18)
49	718	159481	130892	NTPC	4(18.15)	0(0.0)	2362(28.0)
267	4029	129257	105666	DVC	7(22.05)	3(9.45)	1322(16.82)
1648	4895	218914	125996	DVC	4(29.45)	7(27.6)	1890(28.1)
409	1167	61134	32218	NTPC	2(10.0)	4(16.3)	1194(18.99)
347	1359	52339	30554	DVC	4(18.9)	0(0.0)	795(9.92)
171	4081	91460	78267	JHSEB	5(9.55)	2(3.2)	3039(41.78)
118	725	54036	8186	NTPC	4(18.3)	0(0.0)	1078(14.6)
0	1808	120047	14208	NTPC	3(13.15)	6(22.6)	2795(38.63)
616	5635	196448	115068	JHSEB	4(12.6)	4(6.6)	2827(36.84)
295	6654	190591	123481	JHSEB	10(16.0)	3(4.8)	5480(77.0)
1119	1606	115477	70773	JHSEB	1(1.6)	3(4.8)	3145(46.13)
1257	1814	173025	41083	NTPC	8(27.95)	0(0.0)	4447(60.15)
337	1914	156042	20585	NTPC	7(29.45)	0(0.0)	4352(59.77)
702	3141	119373	86250	JHSEB	3(4.8)	3(4.8)	3321(47.03)
382	6050	83702	59419	DVC	5(15.75)	1(3.15)	1175(14.84)
13794	66635	2926260	1691797		103(394.30)	55(173.83)	54607(741.76)

Note:-The details of Sanctioned Cost (Col-6) and Infrastructure details (Col. 15, 16 and 17) are given, for the Under Implementation Projects.

Statement-II

District-wise Physical and Financial progress of RGGVY projects in Jharkhand

Sl. No.	Name of the district	DPR Code	Date of Sanction	Sanctioned Project Cost (in Rs. Lakhs)	Date of Issue of NIT	Date of Award of Contract	Awarded Cost (in Rs. Lakhs)	Amount Released (in Rs. Lakhs)
1.	Bokaro	2013	9/10/2006	5863.11	5/16/2006	12/10/2006	8807.3	4833.32
2.	Chatra	2003	3/5/2008	14477.46	3/26/2007	10/03/2008	0	4606.23
3.	Deoghar	2007	9/21/2006	9699.36	1/30/2007	08/06/2007	8703.5	5782.77
4.	Dhanbad	2012	9/21/2006	6100.61	5/16/2006	19/09/2006	7922.8	3909.08
5.	Dumka	2011	3/5/2008	19356.6	2/13/2007	06/06/2008	0	4532.48
6.	Garhwa	2001	11/30/2006	10690.89	11/30/2006	30/12/2006	16876.2	8128.61
7.	Giridih	2006	3/5/2008	20077.36	3/26/2007	10/03/2008	0	6540.71
8.	Godda	2008	3/5/2008	12045.73	2/31/2007	06/06/2008	0	2749.83
9.	Gumla	2016	12/23/006	12049.66	3/26/2006	01/10/2007	14479.4	3878.78
10.	Hazaribag	2004	3/5/2008	15156.09	3/26/2006	10/03/2008	0	3715.25
11.	Jamtara	2019	11/30/2006	8418.05	7/26/2006	01/05/2007	8970.9	5002.51
12.	Kodama	2005	9/10/2006	5790.1	5/16/2006	12/10/2006	8789.1	4870.18
13.	Latehar	2020	11/30/2006	9394.59	11/24/2006	30/12/2006	14400.1	7398.54
14.	Lohardaga	2015	3/5/2008	5695.9	4/16/2008	11/09/2008	0	1415.92
15.	Pakaur	2010	3/5/2008	11834.86	5/12/2008	11/09/2008	0	2875.45
16.	Palamu	2002	11/30/2006	14384.86	11/30/2006	30/12/2006	20384.1	11392.97
17.	Pashchimi Singhbhum	2017	11/30/2006	19900.53	11/24/2006	30/12/2006	29862.8	13108.34
18.	Purbi Singhbhum	2018	11/30/2006	10785.14	11/24/2006	30/12/2006	15365.9	8751.19
19.	Ranchi	2014	3/5/2008	21943.02	4/16/2008	11/09/2008	0	4444.26
20.	Sahibganj	2009	3/5/2008	16906.81	5/10/2008	11/09/2008	0	4030.2
21.	Saunkela Kharsawan	2021	8/18/2006	8891.58	11/24/2006	30/12/2006	13413.4	9973.19
22.	Simdega	2022	4/24/2007	8930.07	3/26/2007	03/10/2007	10250	2803.51
	Others							144
Total				268392.4			178225.5	124887.3

Electrification of Un/De-Electrified Villages		Intensive Electrification of Electrified villages		No. of Connections to Rural Households including BPL		No. of Connections to BPL Households	
Coverage in No.	Achievement No. (%)	Coverage in No.	Achievement No. (%)	Coverage in No.	Achievement No. (%)	Coverage in No.	Achievement No. (%)
222	59(26.6%)	242	129(53.3%)	104563	2766(2.6%)	39564	2766(7.0%)
1122	0(0.0%)	219	0(0.0%)	115385	0(0.0%)	84279	0(0.0%)
1414	543(38.4%)	760	156(20.5%)	61887	3861(6.4%)	16363	3961(24.2%)
207	73(35.3%)	684	247(36.1%)	110978	4065(3.7%)	74089	4065(5.5%)
2301	0(0.0%)	365	0(0.0%)	224455	0(0.0%)	193106	0(0.0%)
536	413(77.1%)	252	128(50.8%)	152311	4280(2.8%)	110607	4280(3.9%)
1958	0(0.0%)	418	0(0.0%)	235355	0(0.0%)	131143	0(0.0%)
1232	0(0.0%)	391	0(0.0%)	159481	0(0.0%)	130892	0(0.0%)
784	23(2.9%)	121	22(18.2%)	129257	531(0.4%)	105666	531(0.5%)
721	0(0.0%)	750	0(0.0%)	218914	0(0.0%)	125996	0(0.0%)
685	120(17.5%)	278	112(40.3%)	61134	9021(14.8%)	32218	9021(28.0%)
311	93(29.9%)	206	109(52.9%)	52339	3011(5.8%)	30554	3011(9.9%)
602	339(56.3%)	69	45(65.2%)	91460	19825(21.7%)	78267	19825(25.3%)
282	0(0.0%)	69	0(0.0%)	54036	0(0.0%)	8186	0(0.0%)
984	0(0.0%)	144	0(0.0%)	120047	0(0.0%)	14208	0(0.0%)
1143	597(52.2%)	425	145(34.1%)	196448	11206(5.7%)	115068	11206(9.7%)
1118	324(29.0%)	215	53(24.7%)	190591	12214(6.4%)	123481	12214(9.9%)
837	447(53.4%)	660	245(37.1%)	115477	19281(16.7%)	70773	19281(27.2%)
1286	0(0.0%)	704	0(0.0%)	173025	0(0.0%)	41083	0(0.0%)
1124	0(0.0%)	183	0(0.0%)	156042	0(0.0%)	20585	0(0.0%)
488	176(36.1%)	435	191(43.9%)	119373	7142(6.0%)	86250	7142(8.3%)
380	14(3.7)	32	2(6.2%)	83702	400(0.5%)	59419	400(0.7%)
0					0		0
19737	3221(16.3%)	7622	1584(20.8%)	2926260	97703(3.3%)	1691797	97703(5.8%)

Note:-1. The Payments released under the head “others” pertain to BPL Grant/subsidy to the state.

2. The awarded cost includes the implementing agency charges also.

3. The awarded cost is provisional and is subject to variation.

4. The amount released is provisional.

5. The progress details are as reported by the implementing agencies and are subjected to reconciliation.